

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A No.88/92

Monday this the 19th day of September, 1994.

CORAM:

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR.P.V:VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

K.G.Sugunan,  
Kainoor House,  
P.O. Puthur,  
Trichur-14.

.. Applicant

(By Advocate M/s.Sukumaran & Usha)

vs.

1. The Administrator,  
Union Territory of Lakshadweep,  
Kavaratti.
2. The Director of Education,  
Union Territory of Lakshadweep,  
Kavaratti. .. Respondents

(By Advocate Mr. M.V.S.Nampoothiri)

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN:

Applicant challenges Anx.D order passed pursuant to an order, reviewing the order in O.A.K.19/87 dated 22.12.1989. By orders in O.A.K.19/87 dated 22.12.89 a Bench of this Tribunal directed absorption of applicant, as a regular graduate Teacher. A Special Leave Petition against the same was rejected. Thereafter, the respondents filed a review petition and that was allowed by Anx.B. Then Anx.D was passed.

2. Case of the petitioner would stand or fall, depending on whether the order in review is sustained or set aside. Against Anx.B(Reviewed order), Civil Appeal No.374/94 is pending before the Supreme Court. This Tribunal is not required to consider

.2.

Anx.B and accordingly the application is dismissed with freedom to applicant to move the Tribunal, in case occasion arises in future. Parties will suffer their costs.

Dated the 19th September ,1994.

*P Venkatakrishnan*

P.V.VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

*Chettur Sankaran Nair*

CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN

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LIST OF ANNEXURES

1. Annexure B: True copy of judgement of this Hon'ble Tribunal, Ernakulam Bench in O.A.K.No.19/87 dt. 6.6.1991.
2. Annexure D: True copy of order F.No.18/35/87-Edn. dated 12.8.1991 issued by the Ist respondent.

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